



\$~14

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 262/2019 & I.A. 7168/2019

TAJUNISSA & ANR.

..... Plaintiffs

Through: Mr. Anupam Lal Das, Sr. Adv. assisted by Mr. Abhey Narula and Ms. Tara Narula, Advs.

versus

MR. VISHAL SHARMA & ORS. Defendants Through: Mr. Ravi Gupta, Sr. Adv. assisted by Mr. Mahip Datta Parashar, Mr. Sachin Jain, Ms. Sanya Lamba, Advs. for D-3

CORAM: HON'BLE MR. JUSTICE C. HARI SHANKAR <u>O R D E R</u>

%

13.07.2021

(Video-Conferencing)

1. Owing to paucity of time, it is not possible to take up this matter today.

2. Re-notify on 23^{rd} July, 2021.

C. HARI SHANKAR, J.

JULY 13, 2021 dsn

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 02/07/2025 at 12:35:40